

1	2	3	4
	Rs.	Rs.	Rs.
61	Forests	6,07,76,500	11,28,70,500
62	Community Development	2,93,66,100	5,45,36,900
63	Industries	74,24,900	9 6,50,000
64	Sericulture and Weaving	1,55,99,500	83,000
65	Cottage Industries	85,95,800	56,30,000
66	Mines and Minerals	28,23,100	16,63,33,300
67	Flood Control	1,95,27,200	4,73,66,700
68	Roads and Bridges	6,42,45,700	5,55,40,300
69	Tourism	10,99,300	20,41,700
70	Payment of Compensation and Assignment to Local Bodies and Panchayati Raj Institutions	1,36,73,900	2,53,94,100
71	Assam Capital Construction	10,63,300
72	Loans and Advances to Government Servants	1,65,66,700

*Authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by the Assam Appropriation (Vote on Account) Ordinance, 1981.

**Includes amounts authorised by the President of India under article 357(1)(c) of the Constitution of India vide Ministry of Finance Notification No SO. 610(E) dated 27-7-1981.

13.23 hrs

ASSAM APPROPRIATION BILL*

THE MINISTER OF FINANCE (SHRI R VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment

and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I beg to move:**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam

*Published in Gazetteer of India Extraordinary Part II Section 2, dated 24-8-1981.

**Introduced/moved with the recommendation of the President.

[Shri R. Venkataraman]

for the services of the financial year 1981-82 be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82 be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: Now, we will take up clause by clause consideration of the Bill.

The question is:

"that clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 were added to the Bill

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

13.27 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes past fourteen of the Clock.

The Lok Sabha reassembled, after Lunch, at Thirtyfive minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) BILL—Contd.
PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL—Contd.

MR. DEPUTY SPEAKER: We will now take up further consideration of the motion on Essential Commodities (Special Provisions) Bill and the motion on Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill.

Shri Bhuria was on his legs. He has spoken for one minute. He may resume his speech.

श्री विनीप सिंह भूरिया (झाबुआ) :
उपाध्यक्ष महोदय, चार दिन पहले जो मैंने भाषण देना शुरू किया था आज उसको पूर्ण करने का जो मौका आपने मुझे दिया है, उसके लिए मैं आपको धन्यवाद देता हूँ।

उपाध्यक्ष महोदय, मैं विरोधी दलों के सदस्यों के भाषण सुन रहा था। हम जो कानून बनाते हैं उनकी तो वे तारीफ करते हैं परन्तु मुझे अफसोस है कि जब हम उसे एक्जीक्यूट करते हैं तो उसका वे विरोध करते हैं। हमने 1975 में एमर्जेंसी लगाई थी और उस पीरियड में देश और देश के लोगों का बहुत विकास हुआ था। हमने सोने का भंडार भरा, देश के खाद्यान्न के गोदाम भरे और तन्नाम ब्लैक मार्किटियर्स और कास्तान्नाजिरीयों को बन्द किया। इन सब के कारण देश का तेजी के साथ विकास हुआ। मैं चाहता था कि हमारे विरोधी दलों के सदस्य कम से कम इसकी तारीफ करते।